

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

Gujarat High Court CP No. 466 of 2016

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.08.2017**

Name of the Company: Religare Finvest Ltd.
V/s.
Chikhodra Oil Trading & Servicing Pvt. Ltd.

Section of the Companies Act: Section 433 & 434, 439 of the Companies Act,
1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2.

ORDER


This Petition is received by transfer from Hon'ble High Court of Gujarat pursuant to Rule 5 of the Companies (Transfer of pending proceedings) Rules, 2016, under rule 7 of the Companies (Transfer of pending proceedings) Rules, 2016

This petition is filed under section 433 (e) of the Companies Act, 1956.

Rule 5 of the Companies (Transfer of pending proceedings) Rules, 2016 direct the petitioner to submit all information other than information forming part of record transferred, required for admission of petition under section 7, 8, 9 of Insolvency and Bankruptcy Code, 2016 including the details of proposed IRP to this Tribunal on or before 15.07.2017 failing which petition shall stand ~~dismissed~~. *abated*

As per the office note petitioner not furnished information required for admission of petitioner under of Insolvency and Bankruptcy Code, 2016.

Hence, in view of Rule 5 of the Companies (Transfer of pending proceedings) Rules, 2016, petition abated.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 10th day of August, 2017.